## Central Adminisrative Tribunal Principal Bench, New Delhi

0.A.No.1512/2002

Hon'ble Shri Shanker Raju, Member(J)

Wednesday, this the 5th day of June, 2002

Sh. S.D.Sharma
s/o Shri Ram Parshad Sharma
r/o Sector-25, H.No.56
Noida Distt.
Ghaziabad (UP). ... Applicant
(By Advocate: Shri Yogesh Sharma)

Vs.

- N.C.T. of Delhi through The Chief Secretary New Sectt.
   New Delhi.
- 2. The Director of Education Govt. of NCT of Delhi Sectt. Delhi.

Respondents

## O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

- 2. Applicant, in this OA, has sought disbursement of his retiral benefits on the ground that an appeal against the impugned order or removal preferred and accordingly on 10.5.2001 penalty has been modified to compulsory retirement. Applicant contends that despite expiry of more than one year, retiral benefits have not been worked out by the respondents.
- 3. In this view of the matter, the OA is disposed of at the admission stage by directing the respondents to work out the retiral benefits of the applicant and to disburse the same to the applicant within a period of three months from the date of receipt of a copy of this order, in accordance with the rules and instructions. The OA is disposed of accordingly. No costs.

(Shanker Raju) Member(J)

/rao/